

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

ORDER DT. 30.7.2002.

Despite several adjournments granted to the Respondents, a counter has not been filed in this case as yet. This is a case wherein the applicant seeks an employment on compassionate ground ; because his father died prematurely while still in service. As it appears, the grievance of the Applicant for a compassionate appointment (in order to remove the distress condition of his family) has not received due consideration of the Respondents and, in the said premises, without lingering this litigation, this Original Application is disposed of with a direction to the Respondents to consider the grievance of the Applicant (for compassionate appointment) within a period of three months from the date of receipt of a copy of this order and communicate the result thereon to the applicant within the said period.

With the above observations and directions, this OA is disposed of. No costs.

*T. Manoranjan Mohanty*  
(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)

30/07/2002

1) A.Ds not back from R. 1 & R. 2.

2) Appearance & counter by R. 3 not filed.

Registrar

M  
31/102

DT. 4.1.2002

A.Ds not returned from R. 1 and R. 2. Awaiting return of A.Ds, till 25.1.2002. R. 3 continues to remain absent.

REGISTRAR

1) A.Ds not back from

R. 1 & R. 2

2) Appearance & counter by R. 3 not filed.

Registrar

M  
24/1/02

25-1-2002.

A.Ds not back from R. 1 & R. 2 although notices sent by regd. post on 18-10-2001. Service therefore treated sufficient. R. 3 continues to remain absent & no steps taken to file any counter. Call on 13-2-2002 for counter.

REGISTRAR